

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

O.A. No. 119 of 2006

Jabalpur, this the 3rd day of March, 2006

Hon'ble Shri Justice G. Sivarajan, Vice Chairman

Bhupendra Singh Chouhan,
S/o. late L.S. Chouhan, aged about 43
Years, R/o. A-4, Tarun Vihar,
Phase-III, Bedi Nagar,
Jabalpur.

Applicant

(By Advocate – Shri V. Tripathi)

VERSUS

1. Union of India, through the Chairman, Railway Board, New Delhi.
2. The General Manager, West Central Railway, Indira Market, Jabalpur.
3. The Chief Personnel Officer, West Central Railway, Jabalpur.
4. The Divisional Railway Manager, Western Railway, Ratlam.

Respondents

(By Advocate – Shri M.N. Banerjee, Standing counsel for Railways)

ORDER (Oral)

The applicant, a Senior Khalasi under the respondents, has filed this OA alleging that there is inaction on the part of the respondents in not providing him transfer and packing allowances, difference of pay and allowances for the months of September, October and November, 2003, wage and allowances from December, 2003 to 9th December, 2004, bonus for the year 2003-04 and 2004-05, joining time etc.

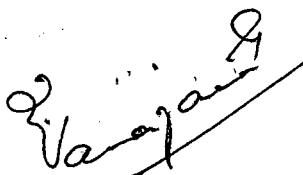
182

2. For the said relief the applicant has made a representation dated 25.1.2005 (Annexure A-1) before the second respondent. His immediate grievance is that the said respondent has not so far taken any decision on the said representation.

3. I have heard Mr. V. Tripathi, learned counsel for the applicant and Shri M.N. Banerjee, learned Standing counsel for the Railways. The Standing counsel submitted that if the said representation is still pending the second respondent will dispose of the same in accordance with law within a reasonable time. I find the said submission well founded.

4. In these circumstances, I direct the second respondent to dispose of the representation dated 25.1.2005 (Annexure A-1) by a reasoned order within a period of two months from the date of receipt of this order.

5. The OA is disposed of as above at the admission stage itself. The applicant will produce this order alongwith copy of this OA and its annexures before the second respondent for compliance. The Standing counsel will also ensure that the direction issued herein is complied with on time.


G. Sivarajan

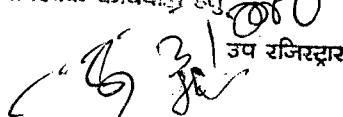
(G. Sivarajan)
Vice Chairman

“SA” प्रृष्ठांकन सं. ओ/न्या..... जल्लपुर, दि.....
प्रतिलिपि द्वारा दिया:-

- (1) सचिव, उच्च आदानप्रदान विभाग, राजस्थान, जल्लपुर
- (2) आकेला लिपि/क्रीड़ा, दृष्टि के लिये द्वारा
- (3) प्रत्यर्थी दृष्टि/क्रीड़ा, दृष्टि के लिये द्वारा
- (4) बांगलादेश, दृष्टि, जल्लपुर लाइन

सूचना एवं आवश्यक डाक्टर्स की कैम्प

Shri V. Tripathi {In OSR,
Shri M.N. Banerjee


उप रजिस्ट्रार


10/01/2006